

Open Court.

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH,  
ALLAHABAD.

...

Original Application No. 1270 of 2004.

this the 1st day of November 2004.

HON'BLE MR. A.K. BHATNAGAR, MEMBER (J)  
HON'BLE MR. S.C. CHAUBE, MEMBER (A)

R.B. Tandon, S/o Sri Keshav Saran Tandon, R/o 53, Tandan  
Bala, Behareepur, Bareilly.

Applicant.

By Advocate : Sri K.C. Shukla.

Versus.

1. Union of India through its Secretary, Ministry of Railway, Govt. of India, New Delhi.
2. Divisional Railway Manager, Purvottar Railway, Izzatnagar, Bareilly.
3. General Manager, Purvottar Railway, Production Unit, Izzatnagar, Bareilly.

Respondents.

By Advocate : Sri K.P. Singh.

ORDER

BY A.K. BHATNAGAR, MEMBER (J)

By this O.A., the applicant has prayed for a direction to the respondents to promote him from the post of DTTI to the post of CTTI in the light of the circular dated 9.10.2003 issued by the Railway Board, Ministry of Railways, from that date when the colleagues and juniors to the applicant, were promoted on the said post. He has further sought a direction to the respondents to pay the arrears of salary and other consequential benefits of the applicant to the post of CTTI after giving notional promotion w.e.f. the date when the colleagues and juniors to him were promoted on the post of CTTI.

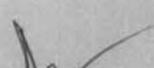
2. The case of the applicant, in brief, is that he was retired from service on 31.1.2004 while working as DTTI, Izzatnagar, Bareilly after attaining the age of superannuation. The grievance of the applicant is that by order dated 23.5.2004 issued by the Senior Divisional Commercial Manager, Izzatnagar, Bareilly, the respondents have considered and promoted the colleagues and juniors of the applicant in the light of the circular dated 9.10.2003 issued by the Railway Board, but the case of the applicant was totally ignored. The learned counsel for the applicant has submitted that he has filed a representation before the competent authority namely D.R.M. (P), North Eastern Railway, Izzatnagar, Bareilly, which was sent by the Registered post on 30.7.2004 and the same is still pending with the respondents for consideration as stated by the learned counsel for the applicant.

3. We have heard the learned counsel for the applicant and we find that the applicant's O.A. is pre-mature at this stage. However, in the interest of justice, we dispose of this O.A. by issuing a direction to the respondent no.2 namely D.R.M., Izzatnagar, Bareilly, to consider and dispose of the representation of the applicant by passing a reasoned and speaking order under intimation to the applicant as expeditiously as possible within a period of four months from today.

4. The O.A. stands disposed of with no order as to costs.



MEMBER (A)



MEMBER (J)

GIRISH/-